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CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1186/93

Smt. Sadhana Kashinath Sawant.

... Applicant.

V/s.

The General Manager, Indian Government Mint Shahid Bhagatsingh Marg, Fort, Bombay.

Secretary to the Government of India, Ministry of Finance Department of Economic Affairs. New Delhi.

Estate Manager, Government of India Estates, Old C.G.O. Bldg., 3rd Floor, Annexe, 101 M.K. Road, Bombay.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Appearance:

Shri R.R.Dakvi, counsel for the applicant.

Shri A.I. Bhatkar, for Shri M.I. Sethna counsel for the respondents.

ORAL JUDGEMENT

Dated: 8.4.94

₱ Per Shri N.K.Verma, Member (A) ₱

Shri Dalvi wants to bring on record a correction regarding the submission made on the last occassion. He states that the applicant's son has not passed S.S.C., but was sent to SSC and he failed in that examination, therefore, he is not qualified for the clerical job. Shri Bhatkar states that the process for appointment on compassionate ground started as far back as in February 1992, but the respondents have sought for police verification only in January 1994. Since the Policy authorities have not replied so far, the department has to take a decision in the matter of compassionate appointment. Compliance to this direction should be reported within three months from date of receipt of the order.



Learned counsel for the applicant also referred to the relief sought in regard to the request for transfer of the present quarter occupied by the applicant in the name of her son. This is not an issue related to the appointment on compassionate ground and therefore is not admitted.

O.A. is disposed of with the above directions.

(N.K. Verma) Member (A)

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